

incidents at Srinagar and therefore the question of conducting any investigation does not arise.

12 hrs.

RE. ADJOURNMENT MOTIONS

SOME HON. MEMBERS rose—

MR. SPEAKER: Untill I say something, it is not to be put on record.

श्री मनोराम बागड़ी (हिसार) : अध्यक्ष महोदय, मैं आपको चैम्बर में भी मिला था, सती प्रथा के बारे में, वह दोबारा चालू कसे हो, उस सती प्रथा को दोबारा किस तरीके से शक्ति मिले, उमका कोई जुलूस यहां निकलने वाला था। उसके बारे में प्रधान मंत्री जी से, घर मंत्री जी से और आप से लोग मिल थे और उनको विश्वास मिला था कि ऐसे बेहूदा जुलूस की इजाजत नहीं दी जायेगी, नर-बलि के पक्ष में, सती के पक्ष में, छुआछूत को बढ़ावा देने के पक्ष में, फिरकापरस्ती को बढ़ावा देने के पक्ष में... (व्यवधान)... अध्यक्ष महोदय, ऐसे बात नहीं चलने वाली है। यह कोई मामूली बात तो नहीं है। इसी से तो देश बनता और विगड़ता है और लोक सभा में ऐसी बातें आ कर के, फिर ऐसी गन्दी प्रयाण चलें, प्रधान मंत्री जी के विश्वास दिलाने के बाद, मैंने कभी महिला प्रधान मंत्री नहीं कहा, अब मैं पहली दफा कहता हूँ कि महिला प्रधान मंत्री के विश्वास दिलाने के बाद, जो महिलाओं ने संसार में प्रगति की उसको किस तरीके से दिल्ली के बाजारों में पीछे ले जाया गया... (व्यवधान)... अध्यक्ष महोदय, एक सेकेंड, कोई पहाड़ तो नहीं टूट रहा है, क्या हो रहा है? मेरी बात नहीं आयेगी तो इस लोक सभा में आयेगा क्या?

अध्यक्ष महोदय : घा गई।

श्री मनोराम बागड़ी : कहां घा गई? आप तो रोक रहे हैं।

अध्यक्ष महोदय : मैं रोक नहीं रहा हूँ।

श्री मनोराम बागड़ी : अध्यक्ष महोदय, मैं चाहूंगा कि प्रधान मंत्री जी इस कामरोको प्रस्ताव को मंजूर कर लें और इस पर बहस चले ताकि देश की नारियों को, संसार की नारियों को पता लगे...

(Interruptions)**

MR. SPEAKER: Nothing will go on record.

श्रीमती प्रमिला बंडवते (बम्बई उत्तर-मध्य) : अध्यक्ष जी, पिछले हफ्ते में जो सवाल उठाया था उसके बारे में सोमवार की सुबह मैं आपके कमरे में आपसे मिली थी और आपसे कहा था कि यह जुलूस जो निकल रहा है सती के लिए उसके बारे में आपको कुछ कार्यवाही करनी चाहिए। आपने मेरे सामने होम मिनिस्टर को फोन किया...

MR. SPEAKER: I have got this adjournment motion.

श्रीमती प्रमिला बंडवते : और होम मिनिस्टर ने आपसे कहा कि हम सोच रहे हैं।

SHRI NIREN GHOSH: (Dum-Dum): I have also given notice.

श्रीमती प्रमिला बंडवते : इसके बाद प्रधान मंत्री जी के साथ...

अव्यक्त महोदय : प्राप बैठिये ।
मेरे पास श्री जयपाल सिंह, श्री राम
बिलास, श्री हरिकेश बहादुर और मनीराम
जी का भी नोटिस आया था और मैंने
भी बात की थी ।

SHRI NIREN GHOSH: I have also
given notice.

MR. SPEAKER: I am also very
much worried. I think the Prime
Minister is also seized of the situation
and she knows that it is not a medie-
val age. We are not going into that
barbaric age. I think, the Home
Minister will make a statement on
this question. (Interruptions).

MR. SPEAKER: When I am on my
legs, you should not. When I am on
my legs, you are not supposed to be.

(Interruptions)**

MR. SPEAKER: Nothing will go on
record.

We will not allow this nation to
lapse into revivalism. I think Gov-
ernment is going to take some steps
so that such things....

(Interruptions)

MR. SPEAKER: I take notice of it.
The Home Minister is here and Prime
Minister too. They will make a state-
ment.

(Interruptions)

THE PRIME MINISTER (SHRI-
MATI INDIRA GANDHI): There
should be no two opinions on this
matter. Sati is not only a medieval
custom but today it is banned and is
against law. Naturally, we cannot
possibly encourage the bringing back
of this barbarous custom. It is not
only against women, but it is against
society and we condemn it with all
the force at our command as we con-

demn equally the threatening and
actual killing of young women on the
question of dowry. Today, there is,
unfortunately, a sort of revivalist
movement and this must be met with
united effort by, I hope, all sides of
the House.

SHRI R. K. MHALGI (Thane):
Why is there no implementation of
law?

(Interruptions)

SHRIMATI INDIRA GANDHI: The
law is implemented. But sometimes
it happens.... My own belief is where
such Sati cases take place, it is not
voluntary and probably the poor
woman is pushed on the pyre. This
is my personal opinion....

(Interruptions)

SHRIMATI INDIRA GANDHI:
Action is taken when it happens.

SHRI NIREN GHOSH: Most of the
incidents have happened recently.
Thousands....

(Interruptions)

MR. SPEAKER: They have to pro-
ceed against them.

SHRIMATI INDIRA GANDHI:
That happened some time ago. I do
not remember the exact date now.

With regard to the procession I do
not know the details. I do know that
first the permission was given and
then it was withdrawn.

I am not aware of the details. If I
say something now and if that does
not give the correct picture, it would
not be proper.

(Interruptions)

SHRIMATI INDIRA GANDHI: May
I add a point. I believe there is a
proposal to build a temple for Sati.
I hope, we shall have the support of
all sides of the House in trying to
prevent this.

(Interruptions)

MR. SPEAKER: Shri Mani Ram, I have allowed Shri Jethmalani. You cannot speak.

SHRI RAM JETHMALANI (Bombay—North West): I sought your leave to move motion for adjournment. I understand just now that you have been pleased to refuse your consent to that. I bow to your decision. I am not one of those who make hulla gulla against your decision.

MR. SPEAKER: Very kind of you.

SHRI RAM JETHMALANI: May I request you to at least....

MR. SPEAKER: I have in my mind some sort of a discussion? I will look into it.

SHRI RAM JETHMALANI: At least, you do us one favour. I want this matter to be brought to the attention of the Home Minister and the Prime Minister here. At least, you do us the honour of reading out the adjournment motion so that the attention of the Government and the people is drawn to it.

MR. SPEAKER: This is about the students' trouble. I have brought it to their notice.

SHRI RAM JETHMALANI: It is a question of 600 Assam students who have been arrested.

MR. SPEAKER: I will talk to them. I will convey all the sentiments. I have a Calling Attention Notice and an adjournment motion. I am also seized of the matter. I want some sort of a discussion because much depends upon the future generation. I also know what sort of violence goes on. I am very much seized of the situation. We must try to forge a coordinated effort so that some productive, constructive and result-oriented thing comes out of the youth power, not this violence, destruction, and also if there is any grievance, we must coordinate and try to sort it out peacefully.

SHRI RAM JETHMALANI: Is violence one-sided?

MR. SPEAKER: Whichever side, it is bad. I do not admire any such thing. We will do something.

श्री रवींद्र मसूद (सहारनपुर) :
अध्यक्ष जी, आपने देखा होमा और अख-
बारों में देखा रहे हैं एक तो सैन्ट्रल गवर्न-
मेंट का जो हमारा आर्डिनैन्स डिपो है,
उपमें एक आदमी को

[श्री रवींद्र मसूद : अद्विकश
जी आप ने देखा होगा और अखबारों
में देखा रहे हैं - एक तो सैन्ट्रल
गवर्नमेंट का जो हमारा आर्डिनैन्स डिपो
है - इस में एक आदमी
को.....]

MR. SPEAKER: Not the question to be raised in the House; overruled.

SHRIMATI GEETA MUKHERJEE (Pauskura): The Government Counsel does not appear for the writ petitions filed by the blinded men. I have given an adjournment motion on that. It is a very serious matter....

MR. SPEAKER: Overruled. I have not allowed.

श्री रामावतार शर्मा: मुझे सूचित
किया गया है कि राजस्थान की वर
कान्स्टीच्यूयेंसी में जो गड़बड़ हुई है ...

MR. SPEAKER: Overruled. I have got full facts. There is no basis. These will be conveyed to you. You come and see me. I am not to divulge it here.

SHRI HARIKESH BHADUR (Gorakhpur): We have given an adjournment motion. You have told us that you have asked the Home Minister for the facts....

MR. SPEAKER: Overruled.

श्री राजेश कुमार सिंह (फिरोजाबाद)
गुजरात के अन्दर नवगांव बांध बनाते
हुए तीन मजदूर ...

MR. SPEAKER: Not here; overruled.

SHRI SATYASADHAN CHAKRABORTY (Caucutta South): Recently, there is trouble in certain universities. One or two universities have been closed down. There is trouble in Aligarh also. The students are on the move. I want the Government to make a statement on that.

MR. SPEAKER: No Calling Attention to be discussed here; not allowed. Nothing is to be recorded without my permission.

(Interruptions)*

SHRI HARIKESH BAHADUR: You told the House on that day that you had referred the matter to the Minister of Home Affairs....

MR. SPEAKER: You come to me and I will satisfy you.

SHRI NIREN GHOSH: About RAW, the employees have been arrested and suspended on a large scale. The administration has been paralysed....

MR. SPEAKER: It is not a question at all.

श्री धनिकलाल मंडल (झंझारपुर)
हम ने काल एटेन्शन मोशन दिया है . . .

MR. SPEAKER: No Call-Attention to be discussed here; come to me. Now, papers to be laid on the Table.

12.05 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND PETROLEUM ACT, REVIEW AND ANNUAL REPORT ON ANDREW YULE & Co., LTD., CALCUTTA, AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): On behalf of Shri Charanjit Chanana, I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 862(E) (Hindi and English versions) published in Gazette of India dated the 27th October, 1980 containing Order regarding levy of Cess on manufacture of pulp, paper, paper board and newsprint, issued under, section 9 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1486/80]

(2) A copy of the Petroleum (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 834 in Gazette of India dated the 9th August, 1980, under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT-1487/80.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December, 1979.

(ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1488/80]

(4) A copy of the Household Electrical Appliances (Quality Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. S.O. 897(E) in Gazette of India dated the 17th November, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1489/80.]

*Not recorded.